

FIR No. 119/2020  
PS Kanjhawala  
U/s 188 IPC  
Vehicle No. DL-1ZC-2580

23.05.2020

**Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-1ZC-2580 on Superdari.**

**Present :** Ld. APP for the State in person.

None for the applicant.

The present application for release of vehicle bearing number DL-1ZC-2580 on superdari has been filed by the applicant.

Copy of reply has been received under the signature of HC Manoj wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other

necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 1291/2020  
PS South Rohini  
U/s 379/411 IPC

23.05.2020

**Bail application taken up through video conferencing for urgent hearing of bail application of accused.**

Present : Ld. APP for the State in person.

None for the applicant.

Status report has not been received from the concerned Jail Superintendent nor any reply has been received from the IO.

The same be positively filed by 24.05.2020.

Copy of the order be sent to the IO / SHO through the Naib Court Ct. Rajesh for compliance.

Copy of the order be sent to the Jail Superintendent through E-mail / proper channel.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

e-FIR No. 0083/2020  
PS Rani Bagh  
U/s 279/427 IPC  
Vehicle No. HR-69A-9815

23.05.2020

**Application taken up through video conferencing for urgent hearing for release of the Vehicle bearing number HR-69A-9815 on Superdari.**

**Present :** Ld. APP for the State in person.

None for the applicant.

The present application for release of vehicle bearing number DL- HR-69A-9815 on superdari has been filed by the applicant.

No reply has been received from the IO.

It be called afresh for 24.05.2020.

Copy of this order be sent the IO through Naib Court Ct. Rajesh for compliance.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 006726/2020  
PS Maurya Enclave  
U/s 379 IPC  
Vehicle No. DL-8SSB-5270

23.05.2020

**Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-8SSB-5270 on Superdari.**

**Present :** Ld. APP for the State in person.

None for the applicant.

The present application for release of vehicle bearing number DL-8SSB-5270 on superdari has been filed by the applicant.

Reply not received.

It be called afresh for 24.05.2020.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

DD No. 43-B  
PS Maurya Enclave  
U/s 39/192 M.V. Act  
Challan No. 22169  
Vehicle No. DL-8CAN-6231

23.05.2020

**Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-8CAN-6231 on Superdari.**

**Present:-** Ld. APP for the State.

None for the applicant.

Reply not received from the IO / Challaning officer in terms of order dated 22.05.2020.

It be called afresh for 27.05.2020.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 03/2020  
PS Ashok Vihar  
U/s 341/323/354B/506 IPC  
State vs. Monu @ Badshah

23.05.2020

**Present:-** Ld. APP for the State.

Ms. Geeta Singh Chauhan, Ld. LAC through VC.

Reply received from ATO, PS Ashok Vihar stating that the documents annexed with the application could not be verified.

Ld. LAC seeks time to place on record the legible copy of the medical documents, if available.

On request, time is given.

Fresh reply be called from ATO in respect of the verification of the medical documents for 25.05.2020.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

e-FIR No. 039507/19  
PS Aman Vihar  
U/s 379/411 IPC  
State vs.

23.05.2020

**Present:-** Ld. APP for the State.

Sh. Gopal, Ld. LAC for accused (through VC).

Reply not received despite order dated 21.05.2020 and  
22.05.2020.

It be called afresh for 24.05.2020.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**



FIR No. 76/2020  
PS Prem Nagar  
U/s 457/380/411 IPC  
State vs. Jai Prakash

23.05.2020

Present : Ld. APP for the State in person.

Sh. Gopal, Ld. LAC for accused (through VC).

No report has been received from the IO in respect of the previous involvements of the accused and the copy of the FIR has not been annexed with the application.

Accordingly, fresh report be called from the IO with copy of FIR for 24.05.2020.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

DD No. 31-A & 35-A / 20  
PS Aman Vihar  
U/s 184 M.V. Act  
Vehicle No. DL-1LN-2723

23.05.2020

**Application taken up through video conferencing for urgent hearing for release of the Vehicle bearing number DL-1LN-2723 on Superdari.**

**Present :** Ld. APP for the State in person.

None for the applicant.

The present application for release of vehicle bearing number DL-1LN-2723 on superdari has been filed by the applicant.

Reply has not been received from PS Aman Vihar till date.

It be called afresh for 24.05.2020.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

CC/Book No. 445  
PS Maurya Enclave  
U/s 129/177, 3/181 M.V. Act  
Challan No. 22225  
Vehicle No. DL-8SCH-8419

23.05.2020

**Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-8SCH-8419 on Superdari.**

**Present :** Ld. APP for the State in person.

None for the applicant.

The present application for release of vehicle bearing number DL-8SCH-8419 on superdari has been filed by the applicant.

Reply has not been received from PS Maurya Enclave till date.

It be called afresh for 27.05.2020.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

Challan No. 154259  
PS Maurya Enclave  
U/s 3/181 M.V. Act  
Vehicle No. HR-10W-0078

23.05.2020

**Application taken up through video conferencing for hearing for release of the Vehicle bearing number HR-10W-0078 on Superdari.**

**Present :** Ld. APP for the State in person.

None for the applicant.

The present application for release of vehicle bearing number HR-10W-0078 on superdari has been filed by the applicant.

Reply has not been received from PS Maurya Enclave till date.

It be called afresh for 24.05.2020.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 752/2020  
PS Aman Vihar  
U/s 379/411/482/323/34 IPC  
State vs. Harsh Dhingra

23.05.2020

**Bail application taken up through video conferencing for urgent hearing of  
bail application of accused Harsh Dhingra.**

Present : Ld. APP for the State in person.  
None for the applicant.  
Reply has not been received.  
It be called afresh for 24.05.2020.

**Pooja Aggarwal  
Duty MM /North-West/ Delhi  
23.05.2020**

FIR No. 765/18  
PS Aman Vihar  
U/s 420/467/468/471 IPC

23.05.2020

**Present:-** Ld. APP for the State.

Sh. Jitender Singh, Ld. counsel for the applicant (through VC).

No reply has been received from the Jail Superintendent in terms of the order dated 22.05.2020 nor the medical documents annexed with the application have been verified till date.

Accordingly, fresh reply be called from the Jail Superintendent in terms of the order dated 22.05.2020 and the IO is directed to verify the medical documents annexed with the application for 26.05.2020 on request of the counsel for the applicant.

Copy of the order be sent to the Jail Superintendent through proper channel and be also sent to the concerned SHO / IO through the Naib Court Ct. Rajesh for compliance.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 244/2020  
PS Ashok Vihar  
U/s 188/269/270/271 IPC & 179/66 M.V. Act  
Vehicle No. HR-55U-2208

23.05.2020

**Application taken up through video conferencing for hearing for release of the Vehicle bearing number HR-55U-2208 on Superdari.**

**Present :** Ld. APP for the State in person.

None for the applicant.

The present application for release of vehicle bearing number HR-55U-2208 on superdari has been filed by the applicant.

Copy of reply has been received under the signature of SI Narender wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other

necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**



FIR No. 95/2020  
PS Subhash Place  
U/s 384/482/411 IPC  
Misc.

23.05.2020

**Present:-** Ld. APP for the State in person.

Ld. counsel for the applicant.

Arguments heard.

Counsel submits that the charge-sheet has been filed before the concerned Duty MM on 20.04.2020 and he requests that the copy of the same be supplied to the accused.

Heard.

There is nothing on record to indicate whether cognizance has been taken till date and in the absence of the same, no direction for supply of copy of charge-sheet are warranted at this stage.

The application stands dismissed.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 23/2020  
PS Sultan Puri  
U/s 380/457/411/34 IPC  
State vs. Saddam

23.05.2020

**Bail application taken up through video conferencing for hearing of bail application of accused Saddam.**

Present : Ld. APP for the State in person.

Sh. Manish Sharma, Ld. counsel for accused (through VC).

Copy of reply received from ASI Rajesh. The original reply be filed before the concerned court as and when the courts resume functioning.

Ld. Counsel for accused submits that the accused is in J/C since 07.02.2020, though inadvertently, in the application it was mentioned as 07.03.2020, he is no longer required for investigation as recovery has already been effected and he has been falsely implicated.

Ld. APP for the State vehemently opposes the bail application.

Reply received from the IO is carefully perused.

Heard and perused.

In the present facts and circumstances, considering that the accused is in J/C since February 2020, recovery has already been effected and also keeping that trial will take its own course, no fruitful purpose would be served by the continue detention of accused in judicial custody, accordingly, the bail application of accused Saddam is allowed and he be released on bail on furnishing personal bond in the sum of Rs. 15,000/- with one surety in the like amount and subject to the following conditions that :-

1. Accused would not indulge in any similar offence during pendency of the case.

2. Accused would not tamper with the evidence and influence the witnesses.
3. Accused would appear before the court/IO regularly as and when directed to do so.

Application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp.

Copy of this order be sent to the In-charge Computer Branch to upload the order on website of the District Courts and it be also sent to the applicant / counsel through E-mail for necessary action and compliance.

Copy of this order be also sent to the Chief Public Prosecutor as well SHO concerned through proper channel on their official ID for compliance.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 236/19  
PS Shalimar Bagh  
U/s 379/411 IPC  
Misc. Application

23.05.2020

**Bail application taken up through video conferencing for urgent hearing of  
bail application of accused Kanhaiya.**

Present : Ld. APP for the State in person.

None for the applicant.

Status report received from the Jail Superintendent as per which  
the accused has not been released in the present case as he is also wanted in FIR  
No. 331/20, PS Jahangir Puri, U/s 380/411 IPC.

In view of the status report received, the present application  
stands disposed off.

Incharge Computer Branch is directed to upload the order on  
website of the District Courts.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 000205/2020  
PS Shalimar Bagh  
U/s 356/379/411 IPC  
State vs. Rahul

23.05.2020

**Bail application taken up through video conferencing for urgent hearing of bail application of accused Rahul.**

Present : Ld. APP for the State in person.

Sh. Ayub Khan, Ld. counsel for the accused (through VC).

Copy of reply received from HC Dharam Raj. The original reply be filed before the concerned court as and when the courts resume functioning.

Ld. Counsel for accused submits that the accused is in J/C since 18.02.2020, he is no longer required for investigation as recovery has already been effected and he has been falsely implicated.

Ld. APP for the State vehemently opposes the bail application.

Reply received from the IO is carefully perused as per which no previous involvement of the accused have been brought on record.

Heard and perused.

In the present facts and circumstances, considering that the accused is in J/C since 18.02.2020, investigation complete, and charge-sheet has already been filed, no fruitful purpose would be served by the continue detention of accused in judicial custody, accordingly, the bail application of accused Rahul is allowed and he be released on bail on furnishing personal bond in the sum of Rs. 10,000/- with one in the like amount and subject to the following conditions that :-

1. Accused would not indulge in any similar offence during pendency of the case.

2. Accused would not tamper with the evidence and influence the witnesses.
3. Accused would appear before the court/IO regularly as and when directed to do so.

Application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp.

Copy of this order be sent to the In-charge Computer Branch to upload the order on website of the District Courts and it be also sent to the applicant / counsel through E-mail for necessary action and compliance.

Copy of this order be also sent to the Chief Public Prosecutor as well SHO concerned through proper channel on their official ID for compliance.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 185/2020  
PS Mangol Puri  
U/s 25/54/59 Arms Act  
State vs. Deepak @ Tillu.

23.05.2020

**Bail application taken up through video conferencing for urgent hearing of  
bail application of accused Deepak @ Tillu.**

Present : Ld. APP for the State in person.  
Sh. Suraj Prakash Sharma, Ld. counsel for accused (through VC).  
Reply not received despite order dated 22.05.2020.  
It be called afresh for 24.05.2020.

**Pooja Aggarwal  
Duty MM /North-West/ Delhi  
23.05.2020**

FIR No. 05/2020  
PS Raj Park  
356/379/411 IPC  
State vs. Rajan

23.05.2020

**Bail application taken up through video conferencing for urgent hearing of bail application of accused Rajan.**

Present : Ld. APP for the State in person.

Sh. Ayub Khan, Ld. counsel for accused (through VC).

Copy of reply received from SI Manish. The original reply be filed before the concerned court as and when the courts resume functioning.

Ld. Counsel for accused submits that the accused is in J/C since 18.02.2020, he is no longer required for investigation as recovery has already been effected and he has been falsely implicated.

Ld. APP for the State vehemently opposes the bail application.

Reply received from the IO is carefully perused.

Heard and perused.

In the present facts and circumstances, considering that the accused is in J/C since 18.02.2020, recovery has already been effected and also keeping in view that the trial will take its own course, no fruitful purpose would be served by the continue detention of accused in judicial custody, accordingly, the bail application of accused Rajan is allowed and he be released on bail on furnishing personal bond in the sum of Rs. 15,000/- with one surety in the like amount and subject to the following conditions that :-

1. Accused would not indulge in any similar offence during pendency of the case.
2. Accused would not tamper with the evidence and influence the witnesses.



3. Accused would appear before the court/IO regularly as and when directed to do so.

Application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp.

Copy of this order be sent to the In-charge Computer Branch to upload the order on website of the District Courts and it be also sent to the applicant / counsel through E-mail for necessary action and compliance.

Copy of this order be also sent to the Chief Public Prosecutor as well SHO concerned through proper channel on their official ID for compliance.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 10750/2020  
PS Bharat Nagar  
U/s 279/337 IPC  
Vehicle No. DL-8SBS-5010

23.05.2020

**Application taken up through video conferencing for urgent hearing for release of the Vehicle bearing number DL-8SBS-5010 on Superdari.**

**Present :** Ld. APP for the State in person.

None for the applicant.

The present application for release of vehicle bearing number DL-8SBS-5010 on superdari has been filed by the applicant.

Reply not received.

It be called afresh for 24.05.2020.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 2089/2020  
PS Keshav Puram  
U/s 379 IPC  
Vehicle No. DL-3SDF-3865

23.05.2020

**Application taken up through video conferencing for urgent hearing for release of the Vehicle bearing number DL-3SDF-3865 on Superdari.**

**Present :** Ld. APP for the State in person.

Ld. counsel for the applicant (through VC).

The present application for release of vehicle bearing number DL-3SDF-3865 on superdari has been filed by the applicant.

Copy of reply received from HC Anwar Khan as per which the vehicle has not been traced till date.

Heard. Reply perused.

Since the vehicle is stated to have not been traced till date, the application for release of the vehicle on superdari stands dismissed.

Application disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 136/2020  
PS Begum Pur  
U/s 392/34 IPC  
Vehicle No. DL-11SY-2700

23.05.2020

**Application taken up through video conferencing for urgent hearing for release of the Vehicle bearing number DL-11SY-2700 on Superdari.**

**Present :** Ld. APP for the State in person.

None for the applicant.

The present application for release of vehicle bearing number DL-11SY-2700 on superdari has been filed by the applicant.

Reply not received.

It be called afresh for 24.05.2020.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 63/2020  
PS Begum Pur  
U/s 379/356/34 IPC  
Misc.

23.05.2020

**Present:-** Ld. APP for the State.

Reply not received from the IO.

Fresh reply be called from the IO in respect of verification of father's name of the accused for 24.05.2020.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

Challan No. 154235  
PS Maurya Enclave  
U/s 3/181 M.V. Act  
Vehicle No. DL-11SX-5636

23.05.2020

**Present :** Ld. APP for the State in person.

None for the applicant.

Reply has not been received till dated in terms of order dated

22.052020.

It be called afresh for 27.05.2020.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 377/19  
PS Rani Bagh  
U/s 25/54/59 Arms Act  
State vs. Rahul

23.05.2020

**Bail application taken up through video conferencing for hearing of bail application of accused Rahul.**

Present : Ld. APP for the State in person.

Sh. Pranay Abhishek, Ld. counsel for the accused (through VC).

Ld. counsel submits that the accused is already on interim bail and has not surrendered till date due to which he does not press for the grant of regular bail.

Ld. counsel submits that the interim bail of the accused granted vide order dated 05.04.2020 by the Ld. Jail Duty MM be further extended.

Heard.

In W.P. (C) 3080/2020 in case titled Court on its own Motion Vs. Govt. of NCT of Delhi dated 09.05.2020, the Hon'ble High Court has already extended the interim bail and in view thereof, no further order are warranted. Application disposed of accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

e-FIR No. 003660/2020  
PS South Rohini  
U/s 379/411/34 IPC  
State vs.

23.05.2020

**Present:-** Ld. APP for the State in person.

Sh. Vijay Singh, Ld. counsel for the applicant / accused (through VC).

No report has been received from the office of DCP in terms of order dated 21.05.2020.

Ld. counsel for the applicant submits that he had received a copy of letter from Jail Superintendent, Gautam Budh Nagar, informing that there is discrepancy in the FIR Number as 3660/19 in custody warrants while in FIR Number 3660/20 is reflected in the bail order.

In view of submissions, detailed report be called from the IO clarifying the FIR number as mentioned in the custody warrants. Further, report be called from the DCP in terms of the order dated 21.05.2020 in respect of non-verification of the surety bonds till date.

The reports be furnished on 26.05.2020.

Copy of this order be given to Naib Court Ct. Rajesh for onward transmission to the IO / DCP.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**



FIR No. 64/2020  
PS Bharat Nagar  
U/s 392/411 IPC  
State vs.

23.05.2020

**Present:-** Ld. APP for the State in person.

Sh. Gopal, Ld. LAC for the accused.

Despite orders dated 16.05.2020, 18.05.2020, 19.05.2020, 20.05.2020 and 21.05.2020, no clarifications have been received from the IO / SHO or even through the office of DCP.

In these circumstances, notice of the application to the concerned Joint CP to look into the matter and expedite the filing of the reply / clarifications as sought vide order dated 16.05.2020.

Copy of the order be given to the Prosecution Naib Court Ct. Rajesh for the transmission to the office of Joint CP and copy of the order be also sent to the E-mail ID of Joint CP by the SHO immediately.

To come up for reply / arguments on 24.05.2020.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 277/2020  
PS Subhash Place  
U/s 279/337 IPC  
Vehicle No. DL-4SCQ-7567

23.05.2020

**Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-4SCQ-7567 on Superdari.**

**Present :** Ld. APP for the State in person.

None for the applicant.

The present application for release of vehicle bearing number DL-4SCQ-7567 on superdari has been filed by the applicant.

Copy of reply has been received under the signature of SI Suresh wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other

necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

Vehicle No. DL-11SX-7642

PS Saraswati Vihar

23.05.2020

**Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-11SX-7642 on Superdari.**

**Present :** Ld. APP for the State in person.

None for the applicant.

The present application for release of vehicle bearing number DL-11SX-7642 on superdari has been filed by the applicant.

No reply has been received.

It be called afresh for 24.05.2020.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

Challan No. 154263  
PS Maurya Enclave  
U/s 27/177 IPC  
Superdari Application

23.05.2020

**Application taken up through video conferencing for urgent hearing for release of the Vehicle bearing number DL-8SCH-0554 on Superdari.**

**Present :** Ld. APP for the State in person.

None for the applicant.

The present application for release of vehicle bearing number **DL-8SCH-0554** on superdari has been filed by the applicant.

Reply has been received, however, the original challan is not on record.

Report be called from the concerned SHO in respect of the original challan for 28.05.2020.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 243/2020  
PS Ashok Vihar  
U/s 33 Delhi Excise Act  
State vs. Radhey Shyam Gupta

23.05.2020

**Bail application taken up through video conferencing for urgent hearing of  
bail application of accused Radhey Shyam Gupta.**

Present : Ld. APP for the State in person.

Sh. Ravinder Singh, Ld. counsel for accused (through VC).

Copy of reply received from HC Amit. The original reply be filed before the concerned court as and when the courts resume functioning.

Ld. Counsel for accused submits that the accused is in J/C since 13.05.2020, he is no longer required for investigation as recovery has already been effected and he has been falsely implicated.

Ld. APP for the State vehemently opposes the bail application.

Reply received from the IO is carefully perused as per which no previous involvement of the accused have been brought on record.

Heard and perused.

In the present facts and circumstances, considering that the accused is in J/C since 13.05.2020, recovery has already been effected and also keeping that no previous involvements of the accused have been brought on record, no fruitful purpose would be served by the continue detention of accused in judicial custody, accordingly, the bail application of accused Radhey Shyam Gupta is allowed and he be released on bail on furnishing personal bond in the sum of Rs. 15,000/- with one in the like amount and subject to the following conditions that :-

1. Accused would not indulge in any similar offence during pendency of the case.
2. Accused would not tamper with the evidence and influence the witnesses.
3. Accused would appear before the court/IO regularly as and when directed to do so.

Application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp.

Copy of this order be sent to the In-charge Computer Branch to upload the order on website of the District Courts and it be also sent to the applicant / counsel through E-mail for necessary action and compliance.

Copy of this order be also sent to the Chief Public Prosecutor as well SHO concerned through proper channel on their official ID for compliance.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 243/2020  
PS Ashok Vihar  
U/s 33/34/35 Delhi Excise Act  
State vs. Ram Nath Sahu

23.05.2020

**Bail application taken up through video conferencing for urgent hearing of bail application of accused Ram Nath Sahu.**

Present : Ld. APP for the State in person.

Sh. Ravinder Singh, Ld. counsel for accused (through VC).

Copy of reply received from HC Amit. The original reply be filed before the concerned court as and when the courts resume functioning.

Ld. Counsel for accused submits that the accused is in J/C since 13.05.2020, he is no longer required for investigation as recovery has already been effected and he has been falsely implicated.

Ld. APP for the State vehemently opposes the bail application.

Reply received from the IO is carefully perused as per which no previous involvement of the accused have been brought on record.

Heard and perused.

In the present facts and circumstances, considering that the accused is in J/C since 13.05.2020, recovery has already been effected and also keeping that no previous involvements of the accused have been brought on record, no fruitful purpose would be served by the continue detention of accused in judicial custody, accordingly, the bail application of accused Ram Nath Sahu is allowed and he be released on bail on furnishing personal bond in the sum of Rs. 15,000/- with one in the like amount and subject to the following conditions that :-

1. Accused would not indulge in any similar offence during pendency of the case.



2. Accused would not tamper with the evidence and influence the witnesses.
3. Accused would appear before the court/IO regularly as and when directed to do so.

Application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp.

Copy of this order be sent to the In-charge Computer Branch to upload the order on website of the District Courts and it be also sent to the applicant / counsel through E-mail for necessary action and compliance.

Copy of this order be also sent to the Chief Public Prosecutor as well SHO concerned through proper channel on their official ID for compliance.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

e-FIR No. 31505/19  
PS North Rohini  
U/s 379/411/34  
State vs. Parmod @ Ganja

23.05.2020

**Bail application taken up through video conferencing for hearing of bail application of accused Parmod @ Ganja.**

Present : Ld. APP for the State in person.

Sh. Kamal Kishore Vijay, Ld. counsel for accused (through VC).

Copy of reply received from HC Suresh Kumar. The original reply be filed before the concerned court as and when the courts resume functioning.

Ld. Counsel for accused submits that the accused is in J/C since 12.03.2020, he is no longer required for investigation as recovery has already been effected and he has been falsely implicated.

Ld. APP for the State vehemently opposes the bail application.

Reply received from the IO is carefully perused.

Heard and perused.

In the present facts and circumstances, considering that the accused is in J/C since 12.03.2020, recovery has already been effected and also keeping in view that no previous involvement of the accused have been brought on record, no fruitful purpose would be served by the continue detention of accused in judicial custody, accordingly, the bail application of accused Parmod @ Ganja is allowed and he be released on bail on furnishing personal bond in the sum of Rs. 10,000/- with two sureties each in the like amount and subject to the following conditions that :-

1. Accused would not indulge in any similar offence during pendency of the case.
2. Accused would not tamper with the evidence and influence the witnesses.
3. Accused would appear before the court/IO regularly as and when directed to do so.

Application stands disposed off.

Copy of this order be sent to the In-charge Computer Branch to upload the order on website of the District Courts and it be also sent to the applicant / counsel through E-mail for necessary action and compliance.

Copy of this order be also sent to the Chief Public Prosecutor as well SHO concerned through proper channel on their official ID for compliance.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 78/2020  
PS Begum Pur  
U/s 392/34 IPC  
State vs. Ashish @ Golu

23.05.2020

**Bail application taken up through video conferencing for urgent hearing of  
bail application of accused Ashish @ Golu.**

Present : Ld. APP for the State in person.

Sh. Rajesh Juneja, Ld. counsel for accused (through VC).

No reply has been received from the IO / SHO.

On request of the counsel, it be called afresh for 25.05.2020.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 148/19  
PS Mangol Puri  
U/s 457/380/411 IPC  
State vs. Tarun  
23.05.2020

**Bail application taken up through video conferencing for hearing of bail application of accused Tarun.**

Present : Ld. APP for the State in person.

Sh. B.K. Singh, Ld. counsel for accused (through VC).

Copy of reply received from ASI Rajesh. The original reply be filed before the concerned court as and when the courts resume functioning.

Ld. Counsel for accused submits that the accused is in J/C since 13.08.2019, charge sheet has already been filed and accused has been falsely implicated.

Ld. APP for the State vehemently opposes the bail application.

Reply received from the IO is carefully perused.

Certain clarifications are required from the IO as to whether the accused has been apprehended from the place of incident itself and / or there is any CCTV footage or witnesses of the incident.

Notice be issued to the IO to furnish clarifications and filed the copy of FIR on 24.05.2020.

Vakalatnama in favour of the counsel is also not on record. The same be filed on or before the next date.

Copy of this order be sent to the In-charge Computer Branch to upload the order on website of the District Courts and it be also sent to the applicant / counsel through E-mail for necessary action and compliance.

Copy of this order be also sent to the Chief Public Prosecutor as well SHO concerned through proper channel on their official ID for compliance.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 1980/15  
PS Mangol Puri  
U/s 387/506/120-B IPC  
State vs. Neeraj Sehrawat @ Bawania  
23.05.2020

**Bail application taken up through video conferencing for urgent hearing of bail application of accused Neeraj Sehrawat @ Bawania.**

Present : Ld. APP for the State in person.

Sh. Jujhar Singh, Ld. counsel for accused (through VC).

Copy of reply received from SI Harinder Singh. The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

Ld. counsel for the accused submits that the accused is in JC since 24.05.2016 i.e. for the last four years, recovery has already been effect, he is the sole bread earner of his family hence he may be released on bail.

Ld. APP, on the other hand vehemently opposed the bail application. Reply of the IO perused as per which the accused is the head of the inter state criminal gang Bawana and he not be released on bail being a top most criminal.

Heard. Perused.

Keeping in view the over all facts and circumstances of this case, no grounds are made out to release the accused on bail, at this stage. The bail application is dismissed.

Copy of this order be sent to the applicant / counsel through E-mail to the counsel for the applicant for information.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 0296/2020  
PS Subhash Place  
Vehicle No. DL-4SCY-5590

23.05.2020

**Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-4SCY-5590 on Superdari.**

**Present :** Ld. APP for the State in person.

None for the applicant.

The present application for release of vehicle bearing number DL-4SCY-5590 on superdari has been filed by the applicant.

Copy of reply has been received under the signature of HC Basant wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be sent to the In-charge Computer Branch to upload the order on website of the District Courts and it be also sent to the applicant / counsel through E-mail for necessary action and compliance.

Copy of this order be also sent to the Chief Public Prosecutor as well SHO concerned through proper channel on their official ID for compliance.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**



FIR No. 595/19  
PS Shalimar Bagh  
State vs. Unknown  
Vehicle NO. DL-1SAD-6857

23.05.2020

**Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-1SAD-6857 on Superdari.**

**Present :** Ld. APP for the State in person.

None for the applicant.

The present application for release of vehicle bearing number DL-1SAD-6857 on superdari has been filed by the applicant.

Copy of reply has been received under the signature of SI Ramesh wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other

necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be sent to the In-charge Computer Branch to upload the order on website of the District Courts and it be also sent to the applicant / counsel through E-mail for necessary action and compliance.

Copy of this order be also sent to the Chief Public Prosecutor as well SHO concerned through proper channel on their official ID for compliance.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 291/ 2020  
PS Subhash Place  
State vs. UP-22T-9740

23.05.2020

**Application taken up through video conferencing for hearing for release of the Vehicle bearing number UP-22T-9740 on Superdari.**

**Present :** Ld. APP for the State in person.

None for the applicant.

The present application for release of vehicle bearing number UP-22T-9740 on superdari has been filed by the applicant.

Copy of reply has been received under the signature of SI Vinod as per which the documents i.e. the RC and DL are yet to be verified. In view of the reply fresh verification report be called before the concerned Duty MM / Concerned Court for 01.06.2020.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 457/2020  
PS Mangol Puri  
State vs. DL-11ER-8891

23.05.2020

**Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-11ER-8891 on Superdari.**

**Present :** Ld. APP for the State in person.

None for the applicant.

The present application for release of vehicle bearing number DL-11ER-8891 on superdari has been filed by the applicant.

Copy of reply has been received under the signature of ASI Anil wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be sent to the In-charge Computer Branch to upload the order on website of the District Courts and it be also sent to the applicant / counsel through E-mail for necessary action and compliance.

Copy of this order be also sent to the Chief Public Prosecutor as well SHO concerned through proper channel on their official ID for compliance.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 10055/2020  
PS North Rohini  
State vs. DL-8SBR-5862

23.05.2020

**Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-8SBR-5862 on Superdari.**

**Present :** Ld. APP for the State in person.

None for the applicant.

The present application for release of vehicle bearing number DL-8SBR-5862 on superdari has been filed by the applicant.

Reply has been received under the signature of ASI Lakhan Singh wherein he has sought time to bring the vehicle from PS Vijay Vihar and file the fresh reply.

On request, time is given.

Fresh reply be filed on 26.05.2020.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 118/2020  
PS Keshav Puram  
State vs. Dinesh Kumar

23.05.2020

Present : Ld. APP for the State in person.  
None for the applicant.  
Reply has not been received.  
It be called afresh for 24.05.2020.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 256/2020  
PS North Rohini  
State vs. DL-1LS-1599

23.05.2020

Present : Ld. APP for the State in person.  
None for the applicant.  
Reply has not been received.  
It be called afresh for 24.05.2020.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**



FIR No. 119/2020  
PS North Rohini  
State vs. Unknown

23.05.2020

Present : Ld. APP for the State in person.  
None for the applicant.  
Reply has not been received.  
It be called afresh for 24.05.2020.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 0400/2020  
PS Keshav Puram  
State vs. MH-14GU-4746

23.05.2020

Present : Ld. APP for the State in person.  
None for the applicant.  
Reply has not been received.  
It be called afresh for 24.05.2020.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 0049/2020  
PS Aman Vihar  
State vs. Unknown

23.05.2020

Present : Ld. APP for the State in person.  
None for the applicant.  
Reply has not been received.  
It be called afresh for 24.05.2020.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 93/2020  
PS Aman Vihar  
State vs. DL-8CAF-1851

23.05.2020

**Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-8CAF-1851 on Superdari.**

**Present :** Ld. APP for the State in person.

None for the applicant.

The present application for release of vehicle bearing number DL-8CAF-1851 on superdari has been filed by the applicant.

Copy of reply has been received under the signature of ASI Sanwal Ram wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be sent to the In-charge Computer Branch to upload the order on website of the District Courts and it be also sent to the applicant / counsel through E-mail for necessary action and compliance.

Copy of this order be also sent to the Chief Public Prosecutor as well SHO concerned through proper channel on their official ID for compliance.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 9969/2020  
PS Prem Nagar  
State vs. DL-8ST-1037

23.05.2020

**Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-8ST-1037 on Superdari.**

**Present :** Ld. APP for the State in person.

None for the applicant.

The present application for release of vehicle bearing number DL-8ST-1037 on superdari has been filed by the applicant.

Copy of reply has been received under the signature of HC Manoj wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be sent to the In-charge Computer Branch to upload the order on website of the District Courts and it be also sent to the applicant / counsel through E-mail for necessary action and compliance.

Copy of this order be also sent to the Chief Public Prosecutor as well SHO concerned through proper channel on their official ID for compliance.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 151/2020  
PS Subhash Place  
State vs. DL-1LT-6756

23.05.2020

**Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-1LT-6756 on Superdari.**

**Present :** Ld. APP for the State in person.

None for the applicant.

The present application for release of vehicle bearing number DL-1LT-6756 on superdari has been filed by the applicant.

Copy of reply has been received under the signature of SI Dhurub Raj wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.



3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be sent to the In-charge Computer Branch to upload the order on website of the District Courts and it be also sent to the applicant / counsel through E-mail for necessary action and compliance.

Copy of this order be also sent to the Chief Public Prosecutor as well SHO concerned through proper channel on their official ID for compliance.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 122/2020  
PS Subhash Place  
State vs. Kanak

23.05.2020

**Bail application taken up through video conferencing for hearing of bail application of accused Kanak.**

Present : Ld. APP for the State in person.

Sh. Digvijay Singh, Ld. counsel for the accused (through VC).

Ld. counsel submits that the accused is already on interim bail and has not surrendered till date due to which he does not press for the grant of regular bail.

Ld. counsel submits that the interim bail of the accused granted vide order dated 12.04.2020 by the Ld. Jail Duty MM be further extended.

Heard.

In W.P. (C) 3080/2020 in case titled Court on its own Motion Vs. Govt. of NCT of Delhi dated 09.05.2020, the Hon'ble High Court has already extended the interim bail and in view thereof, no further order are warranted. Application disposed of accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp.

Incharge Computer Branch is directed to upload the order on website of the District Courts.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

e-FIR No. 6087/2020  
PS Shalimar Bagh  
State vs. Mukesh

23.05.2020

Present : Ld. APP for the State in person.  
None for the applicant.  
Reply has not been received.  
It be called afresh for 24.05.2020.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 769/2020  
PS Aman Vihar  
State vs. Trilok

23.05.2020

**Bail application taken up through video conferencing for hearing of bail application of accused Trilok.**

Present : Ld. APP for the State in person.

Sh. Suraj Prakash Sharma, Ld. counsel for accused (through VC).

Copy of reply received from HC Maninder. The original reply be filed before the concerned court as and when the courts resume functioning.

Ld. Counsel for accused submits that the accused is in J/C since 10.04.2020, he is no longer required for investigation as recovery has already been effected and he has been falsely implicated.

Ld. APP for the State vehemently opposes the bail application.

Reply received from the IO is carefully perused.

Heard and perused.

In the present facts and circumstances, considering that the accused is in J/C since 10.04.2020, recovery has already been effected and also keeping in view that no previous involvement of the accused have been brought on record, no fruitful purpose would be served by the continue detention of accused in judicial custody, accordingly, the bail application of accused Trilok is allowed and he be released on bail on furnishing personal bond in the sum of Rs. 10,000/- with one surety in the like amount and subject to the following conditions that :-

1. Accused would not indulge in any similar offence during pendency of the case.
2. Accused would not tamper with the evidence and influence the witnesses.
3. Accused would appear before the court/IO regularly as and when directed to

do so.

Application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp.

Copy of this order be sent to the In-charge Computer Branch to upload the order on website of the District Courts and it be also sent to the applicant / counsel through E-mail for necessary action and compliance.

Copy of this order be also sent to the Chief Public Prosecutor as well SHO concerned through proper channel on their official ID for compliance.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 586/19  
PS Raj Park  
State vs. Ajeet @ Kattu

23.05.2020

**Present:-** Ld. APP for the State in person.

None for the applicant.

Application perused as per which the accused has already been admitted to bail by the court of Sh. Sushil Kumar, Ld. MM on 07.12.2019.

Notice be issued to the Concerned Ahlmad of the Court of Sh. Sushil Kumar, Ld. MM, North-West, Delhi to place the original bail order before the Court on 24.05.2020.

Counsel for the applicant be informed about the date of hearing through Whatsapp / E-mail by the Reader.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 249/2020  
PS Mangol Puri  
State vs. DL-4CAP-7556

23.05.2020

**Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-4CAP-7556 on Superdari.**

**Present :** Ld. APP for the State in person.

None for the applicant.

The present application for release of vehicle bearing number DL-4CAP-7556 on superdari has been filed by the applicant.

Copy of reply has been received under the signature of SI Balwan Singh wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**



FIR No. 137/2020  
PS Vijay Vihar  
State vs. HR-55AH-3909

23.05.2020

**Application taken up through video conferencing for hearing for release of the Vehicle bearing number HR-55AH-3909 on Superdari.**

**Present :** Ld. APP for the State in person.

None for the applicant.

The present application for release of vehicle bearing number HR-55AH-3909 on superdari has been filed by the applicant.

Reply has been received under the signature of HC Chander Naik wherein it is stated that there is no objection if the vehicle is released to the rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the

vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court Ct. Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 175/2020  
PS Prem Nagar  
State vs. Rajeev & Gulshan

23.05.2020

At 6.20 pm.

**Present:-** Ld. APP for the State (through VC).

IO SI Surya Prakash with case file.

Accused Rajeev and Gulshan produced for the first time after their arrest on 23.05.2020 at 08.10 am and 08.25 am respectively.

Sh. Suraj Prakash, counsel for both the accused.

IO has filed an application seeking two days PC of the accused stating that the accused were arrested on the basis of secret information and the accused had also attacked the raiding party. IO submits that one country made pistol, two live cartridges and one used cartridge were recovered from accused Rajeev while one country made pistol and two live cartridges were recovered from accused Gulshan. IO further submits that the police custody of the accused is required to determine the source of the weapon which the accused have stated

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 183/19  
PS Ashok Vihar  
State vs. Imrana & ors.

23.05.2020

**Fresh Charge-sheet filed.**

**Present:-** Ld. APP for the State.

IO HC Sachin is present.

Be put up for consideration before the concerned Court on 01.06.2020 on which date the court is expected to re-open after the lock-down in view of Corona Virus or any other date when the Courts resume normal functioning.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

D.V. Petition  
Harpreet Vs. Dharampal  
PS Begum Pur

23.05.2020

**Fresh application u/s 12/23 D.V. Act received from Filing Section.**

**Present:-** Sh. Kushal Raj Gupta, Ld. counsel for the petitioner.

Heard.

Report be called from the Protection Officer for 26.05.2020.

The proposed respondent no. 1 to 3 be also informed by the petitioner in respect of the application filed.

Notice of the application be also sent to the respondent no. 1 to 3 through proper channel for the limited purpose for hearing only on the interim relief. It is made clear that the respondent have not been summoned by way of the present order.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 86/2020  
PS Bharat Nagar  
State vs. Mahesh Pandey

23.05.2020

Present : Ld. APP for the State in person.  
None for the applicant.  
Reply has not been received.  
It be called afresh for 25.05.2020.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 1027/15  
PS Aman Vihar  
State vs. Savitri

23.05.2020

Present : Ld. APP for the State in person.  
None for the applicant.  
Reply has not been received.  
It be called afresh for 25.05.2020.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

FIR No. 00143/2020  
PS Prem Nagar  
State vs. Pramod Kumar

23.05.2020

Present : Ld. APP for the State in person.  
None for the applicant.  
Reply has not been received.  
It be called afresh for 24.05.2020.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**



FIR No. 159/2020  
PS Aman Vihar  
State vs. Arun Kumar

23.05.2020

**Present:-** Ld. APP for the State in person.  
None for the applicant.  
Reply has not been received.  
It be called afresh for 24.05.2020.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**

**FIR No. 394/2020**  
**PS Shalimar Bagh**  
**Misc. Application Superdari**

23.05.2020.

**Application taken up for hearing for release of mobile phone on Superdari through Video Conferencing.**

**Present :** Ld. APP for the State.

None for the applicant.

This is an application for release of mobile phone on superdari.

Reply has been filed under the signature of HC Sanjay wherein it is stated that he does not have any objection if the mobile phone in question is released to the rightful owner.

Heard.

In these circumstances, the aforesaid mobile phone be released the applicant / rightful owner subject to the following conditions:-

1. Mobile phone in question be released to its registered owner only subject to furnishing of indemnity bond as per the valuation report to the satisfaction of the concerned SHO/ IO subject to verification of documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number , ownership and other necessary details of the mobile phone.
3. IO shall take the colour photographs of the mobile phone from different angles sufficient to identify the mobile phone during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant.

Copy of this order be sent through WhatsApp / E-mail to the counsel for the applicant / applicant as per rules.

Copy of this order be also sent to the Incharge Computer Branch for uploading.

**Pooja Aggarwal**  
**Duty MM /North-West/ Delhi**  
**23.05.2020**